



National Company Law Tribunal

Allahabad Bench

CP No. (IB) 106/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.02.2018

NAME OF THE COMPANY: JMS Mining Pvt Ltd vs. Jai Prakash associates Ltd
SECTION OF THE COMPANIES ACT/ I & B CODE: 9 of I & B code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	SNEHASHIS SEN.	ADVOCATE	OPERATIONAL CREDITOR	
2.	R.P. Agarwal	Adv.	Resp	 26/02/18

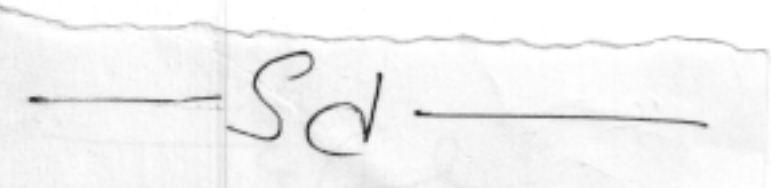
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Shri Snehashis Sen for the petitioner-Operational Creditor. Shri R.P. Agarwal, Advocate for the Corporate Debtor Company.

The learned counsel for the petitioner files memo along with a copy of the settlement entered between the parties informing that the Operational Creditor has received an amount of settlement as a full and final settlement of the present case as he has received Rs. 35 Lakhs, upon which, the amount of TDS has been deducted in advance by the payer Corporate Debtor . Thus, a gross amount of Rs. 31,50,000/- after deduction of TDS is received as full and final settlement of the present case. Hence, the present memo of settlement is taken on record. Consequently, nothing survived in the present petition. Accordingly, the present I & B petition is disposed of as settled out of court and withdrawn.

Date: 26/02/2018

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)